

30.11.1990

Present : Shri B.S. Maine, counsel for the applicant.

Shri H.K. Gangwani, counsel for the respondents.

In this application dated 1.8.1990, the applicant who is working as Assistant Works Manager in the Northern Railway has prayed that the charge sheet at Annexure A-1 and the inquiry proceedings should be set aside or in the alternative the directions be issued to the respondents to finalise the disciplinary proceedings within a specified period.

We have heard the arguments of both the parties and gone through the documents. The applicant ~~had been suspended~~ ^{was} ~~had been~~ ^{had been} on 12.4.90 and the charge sheet ~~was~~ served on 11.12.89.

The disciplinary proceedings are now under way and the inquiry proceedings are going on at the preliminary stage. However, the order of suspension has since been revoked and the applicant reinstated w.e.f. 17.10.1990. Accordingly, in the interest of justice, we admit the application and having heard ^{with consent} the learned counsel of both the parties, we close the ^{application} ~~case~~ with the directions to the respondents to complete the disciplinary proceedings within a period of six months from the date of communication of this order.

There will be no order as to costs.

Dec 30/11/90
(T.S. OBEROI)
MEMBER (J)

S.P. Mukerji
(S.P. MUKERJI)
VICE-CHAIRMAN (A)